

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 552 of 2019

IN THE MATTER OF:

SREI Equipment Finance Ltd. ...Appellant

Versus

**Mr. Prabhakar Nandiraju,
RP of MIC Electronics Ltd. ...Respondent**

Present:

**For Appellant: Mr. Abhijeet Sinha and Mr. Shambo Nandy,
Advocates.**

For Respondent: Mr. S. Chidambaram, for RP.

WITH

Company Appeal (AT) (Ins.) No. 976 of 2019

IN THE MATTER OF:

SREI Equipment Finance Ltd. ...Appellant

Versus

Cosyn Ltd. & Ors. ...Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha and Mr. Shambo Nandy,
Advocates.**

**For Respondent: Ms. Prity Kumari, Advocate for R-3.
Mr. S. Chidambaram, for RP.**

ORDER
(Virtual Mode)

25.11.2020 Mr. Abhijeet Sinha, Advocate heard in Rejoinder.

Impugned Order in Company Appeal (AT) (Ins.) No. 976 of 2019 Paragraph 2 (m) shows that Resolution Plan submitted by M/s. Cosyn Consortium was approved. The Resolution Plan Annexure A 19 of Rejoinder in Company Appeal (AT) (Ins.) No. 976 of 2019 seen where Resolution Applicant was shown as M/s. Cosyn Ltd. along with RRK Enterprise Pvt. Ltd. and Sri. Siva Lakshmanarao Kakarala. These three entities are Respondent Nos. 1 to

3 in Company Appeal (AT) (Ins.) No. 976 of 2019. Record shows that Notice was delivered to Respondent Nos. 1 and 2 also but they have not put any separate appearance although Ms. Prity Kumari has appeared for Respondent No. 3. Recorded.

Arguments of parties completed.

Reserved for Judgment.

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Basant B./nn/